BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: BANGALORE.

DATED THIS DAY THE 16TH APRIL, 1987

Present: Hon'ble Shri Ch. Ramakrishna Rao ... Member(J)

Hon'ble Shri L.H.A. Rego

... Member (A)

## APPLICATION NO. 1698/86

M.S.Krishnamurthy, Team Leader, National Tuberculosis Institute, Bangalore.

... Applicant

Vs.

(Shri M. Narayanaswamy, Advocate)

1. Union of India represented by its Secretary, Health and Family Welfare Services, Nirman Bhavan, New Delhi.

... Respondents

- 2. The Director General of Health Services, Nirman Bhavan, New Delhi.
- 3. The Director,National Tuberculosis Institute,8, Bellary Road, Bangalore.3

(Shri M.S. Padmarajaiah, CGSC)

This application having come up for hearing, Shri Ch. Ramakrishna Rao, Hon'ble Member (J) made the following:

### ORDER

The facts giving rise to this application are briefly as follows: The applicant was working as Field Investigator (FI) in the office of the National Tuberculosis Institute, Bangalore, (NTI)(R-3). On 9-12-1976 he was promoted to officiate in the temporary post of Team Leader in the scale of 425-640. On 27-3-1979, an office order was issued granting the applicant the pay scale of 425-640 in Selection Grade from the date of his promotion to that grade i.e. 1-8-1976. The grievance of the applicant is that no corresponding increase in the pay scale of the post

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of TL which he was holding from 9-12-1976 was effected as a sequel to the increase in the pay scale in Selection Grade. Hence he has filed this application praying that suitable directions may be issued to the respondents remedying the existing anomalies in the pay scales of FI (Selection Grade-SG) and TL.

- 2. Shri M.Narayanaswamy, learned counsel for the applicant contends strongly that the scale of pay for the posts of FI(SG) and TL is the same i.e. Rs 425-640 though the latter post is a promotion post. According to Shri Narayanswamy, the post of TL carries higher responsibilities than the post of FI(SG) and as such prescribing identical scales for both the posts is legally untenable, apart from the anomaly created thereby.
- 3. Shri M.S.Padmarajaiah, learned Central Government
  Standing Counsel, invites our attention to para 5 of the
  Reply filed on behalf of the respondents wherein it is stated

"The Selection Grade is not a promotional post that to the categories of Field Investigations; but only an award by providing next higher scale of pay to the categories of staff, where there is acute stagnation. The Respondents submit that the grant of 'Selection Grade' is only an award just to avoid continuous stagnation in a particular scale of pay. Therefore, the scale of pay of the Field Investigations, who have awarded 'Selection Grade' have been placed in the scale of pay of Rs 425-640 that being the next higher scale of pay to that of Field Investigators (Rs 380-640). Thecadre Field Investigators as a whole is the feeder post for promotion to the post of Team Leader and on their promotion, their pay will be fixed as per rules under FR 22G.

Shri Fadmarajaiah submits that the identity in the pay scales of FI(SG) and TL is valid and does not, therefore, call for any revision as prayed for by the applicant.

4. We have considered the rival contentions carefully.

The concept of 'Selection Grade' has been considered by
in LALIT MOHAN DEB VS UOI
the Supreme Court/reported in 1973 SCC (L&S) 272 and its

object and purpose have been enunciated by the Supreme Court

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in the following words:

"It is well recognised that a promotion post is a higher post with a higher pay. A selection grade has higher pay but in the same post. A selection grade is intended to ensure that capable employees who may not get a chance of promotion on account of limited outlets of promotions should at least be placed in the selection grade to prevent stagnation on the maximum of the scale. Selection grades are, therefore, created in the interest of greater efficiency."

Keeping in view the purpose for which selection grade is designed, it stands to reason that the scale of pay for the Selection Grade post cannot be at par with the scale of pay for the promotional post. In the present case, the scale of pay for the relevant posts is as follows:

Field Investigator (basic post) Rs 380-640
Field Investigator (SG) 425-640
Team Leader 425-640
Investigator 425-700
Sr. Investigator 550-900

It is stated in the Reply extracted above that FIs as a whole constitute the feeder cadre for promotion to the post of TL and FI (SG) is not in the nature of a promotion to a person to hold the post of FI at the basic level. If so, there is force in the contention of Shri Narayanaswamy that the post or FI(SG) and the promotional post of TL should not carry identical scales of pay. After giving careful thought to the matter, we are of the view that the pay scale of a promotional post should be higher than the pay-scale of a selection grade post and unless a difference in the pay-scales of the two posts is maintained, the concept of promotion from a lower post to a higher post will be totally sclipsed.

5. We, therefore, direct the respondents to consider within three months from the date of receipt of the order the prayer of the applicant as set out in para 7 of the in the light of the guidelines (Annexure F). The application is allowed as indicated above.

In the circumstances of the case there will be no order as to costs.

Ch. Amaly Lip MEMBER(J) 16/4/87

MEMBER(A) (8.4.87

### REGISTERED

# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

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Commercial Complex(BDA), Indiranagar, Bangalore - 560 038

Dated: 19/8/87.

IA I in	Application No	1698	/86( <b>F</b> )
	W.P. No	and the second s	

Applicant
Shri M.S. Krishnamurthy

To

- 1. Shri M.S. Krishnamurthy
  Team Leader
  Epidemiological Section
  National Tuberculosis Institute
  No. 8, Bellary Road
  Bangalore 560 003
- 2. Shri M. Narayanaswamy Advocate 844 (Upstairs) V Block Rajajinagar Bangalore - 560 010

V/s The Secy, Health & Family Welfare Services & 2 Ors

- 3. The Secretary Health & Family Welfare Services Nirman Bhavan New Delhi
- 4. The Director General of Health Service
  Nirman Bhavan
  New Delhi
- 5. The Director
  National Tuberculosis Institute
  No. 8, Bellary Road
  Bangelore 560 003
- 6. Shri M.S. Padmarajaiah
  Central Govt. Stng Counsel
  High Court Buildings
  Reposlare 560 001

Sublect: SENDING COPIES OF ORDER PASSED BY THE BENCH IN 560 001

APPLICATION NO. 1698/86(F)

Please find enclosed herewith the copy of the Order/interimx@rdex
passed by this Tribunal in the above said Application on \_\_\_\_\_\_18-8-87

Encl : as above.

SECTION OFFICER
(JUDICIAL)

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Diary No.1030/CR/61
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### IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH, BANGALORE

ORDER SHEET
Application No 1698 of 1986(F)

**Applicant** 

Respondent

M.S. Krishnamurthy

Advocate for Applicant

M. Narayanaswamy

V/s The Secy, Health & Family Welfare Services & 2 Ors Advocate for Respondent

M.S. Padmarajaich

CENTRAL ADMINISTRATIVE TROUBAL ADDITIONAL BENCH

. Date	Office Notes	Orders of Tribunal
18.8.1987		KSPVC/PSM
		Orders on IA No.1
		In this IA Respondents have sought for extention of time granted by this Tribunal on 16.4.1987 for compliance with the directions
		contained in the order made on that day in  A No.1698/86. We have perused the application.
	adrinistrative A	We are satisfied that every one of the facts
		and circumstances stated in the IA justify
	* *	the extension of time sought for by the
		Respondents. We, therefore, allow IA No.1
	tional Beach Beach	and extend the time by another three months from this day.
		bsv & Axx YJ, st8187
		VICE CHAIRMAN MEMBER (A)  - True copy-
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### REGISTERED

# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA), Indiranagar, Bangalore- 560 038.

Dated: 1-12-87

IA II IN APPLICATION NO

1698 /8 6 (F)

W.P.No.

APPLICANT

Vs

#### RESPONDENTS

Shri M.S. Krishnamurthy

The Secy, Health & Family Welfers Services & 2 Ors

To

- Shri M.S. Krishnamurthy
   Team Leader
   Epidemiological Section
   National Tuberculosis Institute
   No. 8, Bellary Road
   Bangalore 560 003
- 6. Shri M.S. Padmarajaiah Central Govt. Stng Counsel High Court Buildings Bangalore - 560 001

- Shri M. Narayanaswamy Advocate 844 (Upstairs) Vth Block, Rajajinagar Bangalore - 560 010
- 3. The Secretary
  Health & Family Welfare Services
  Nirman Bhavan
  New Delhi 110 011
- 4. The Director General of Health Services Nirman Bhavan New Delhi - 110 011
- 5. The Director National Tuberculosis Institute No. 8, Bellary Road Bangalore - 560 003

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/8\*\*\*

RECEIVEN 6 Copies 2/12/8

Diary No. 1503/02/02

Encl: as above.

DEPUTY REGISTRAR
(JUDICIAL)

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# In the Central Administrative Tribunal Bangalore Bench, Bangalore

ORDER SHEET

**Applicant** 

M.S. Krishnamurthy

Advocate for Applicant

M. Narayanaswamy

V/s

Respondent

The Secretary, Health & Family Welfare Services & 2 Ors

Advocate for Respondent

M.S. Padmarajaiah

Date	Office Notes	Orders of Tribunal
5.11.1987		KSPVC/PSM
		ORDERS ON IA No.2 - APPLICATION FOR EXTENSION OF TIME
		In this IA the Respondents have
		sought for extension of time for
		complying with the orders made by
		this Tribunal on 16.4.1987. IA No.2
		is opposed by the applicant.
		We are of the view that in the
		circumstances stated by the Respondent
		it is just and proper to grant the
		extension of time sought in IA No.2.
	Shirt Shirt	We therefore grant extension of time
		by three months from this day for
	The state of the s	complying with the directions of this
		Tribunal made on 16.4.1987.
		bsv
		VICE CHAIRMAN MEMBER (A)
		-True copy-
		DEPUTY REGISTRAR 11 h
		ADDITIONAL BENCH
- 11		BANGALORE

# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH \* \* \* \* \* \* \*

Commercial Complex(BDA) Indiranagar Bangalore - 560 038

Dated: 7 AUG 1991

CONTEMPT PETITION
(CIVIL) NO. 195/88 INAPPLICATION NOS

1698

/86(F)

W.P. NO (S)

Applicant (\*)

To

Shri M.S. Krishnamurthy

V/s

Respondent (s)

The Secretary, Health & Family Welfare Services, New Delhi & 2 Ors

- 1. Shri M.S. Krishnamurthy
  Team Leader
  (Epidemiological Research Unit)
  National Tuberculosis Institute
  No. 8, Bellary Road
  Bangalore 560 003
- 2. Shri M. Narayanaswamy Advocate 844 (Upstairs), 17th 'G' Main Road V Block, Rajajinagar Bangalore - 560 010
- The Secretary Health & Family Welfare Services Nirman Bhavan New Delhi - 110 011

- 4. The Director General of Health Services Nirman Bhavan New Delhi - 110 011
- 5. The Director
  National Tuberculosis Institute
  No. 8, Bellary Road
  Bangalore 560 003
- 6. Shri M.S. Padmarajeish Central Govt. Stng Counsel High Court Building Bangalore - 550 001

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

FODEPUTY REGISTRAR

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: BANGALORE

DATED THIS THE SIXTEENTH DAY OF JULY, 1991.

Present: Hen'ble Shri G. Sreedharan Nair

Vice Chairman

Hen'ble Shri S. Gurusankaran

Member(A)

### C.P.(CIVIL)NO. 195/1988

Shri M.S. Krishnamurthy
Team Leader
(Epidemalogical Research Unit)
National Tuberculosis Institute
No.8, Bellary Road
Bangalore - 560 003.

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(Shri M. Narayanaswamy, Advecate)

Vs.

- The Secretary
   Health & Family Welfare Services
   Government of India
   Nirman Bhavan, New Delhi.
- The Director General of Health Services, Nirman Bhavan New Delhi.
- 3. The Director
  National Tuberculosis Institute
  No.8, Bellary Road, Bangalore-3.

... Respendents

(Shri M.S. Padmarajaiah, Advecate)

This petition having come up for hearing before this Tribunal today, Hen'ble Vice Chairman, made the following:-

#### DRDER

Heard counsel on either side. This petition is by the applicant in the Original Application No.1698/86 to initiate proceedings under the Centempt of Courts Act against the respondents for non-compliance with the final order. The prayer is opposed by the respondents.

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The operative perties of the final order is extracted herein:

" We, therefore, direct the respondents to consider within three menths from the date of receipt of the order the prayer of the applicant as set out in para 7 of the application, in the light of the guide lines (Annexure-F)".

The stand taken by the respondent is that by the erder dated 22.2.1988, the relief that the applicant really entitled to has been allowed by revising his scale of pay to % 425-700 from % 425-640. The main prayer in paragraph 7 of the original is application/for the issue of direction to the respondents to consider the case of the applicant for a higher scale of pay and to allow the same with effect from 9.12.1976. The order dated 22.2.1988 discloses that a higher scale of pay has been allowed and that the with effect from 9.12.1976.

application for a direction to the respondents for the grant of all consequential benefits. Evidently no consequential benefit is allowed by the order dated 22.2.1988. When there was no positive direction in the final order for the grant of consequential benefits or for that matter for allowing the entire prayer of the applicant in the Original Application, and cinco the direction was only to consider the prayer, the respondents cannot be faulted for violation of the final order, so as to warrant initiation of proceedings under the Contempt of Courts Act.

4. We dismiss the petition.

It is made clear that this order 5. shall not preclude the Patitioner from pursuing his remedy if any, for the consequential benefits in accordance with law by filing an Original Application.

(S. GURUSANKARAN) MEMBER(A)

TRUE COPY

(G. SREEDHARAN NAIR)

Sd-

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SECTION OFFICER CERTHAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BERCH

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